

Review of Laws relating to Women

†*10. SHRI NAND KISHORE YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the date on which the last review of the laws relating to women were carried out; and

(b) the details of the laws covered under this review alongwith the outcome thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIARJUN SINGH): (a) and (b) Reveiw of laws concerning or impacting women is a continuous process and necessary amendments in such laws are carried out as and when the need arises. Some of the Acts amended in the last five years as a result of such review are:

- (1) Indian Succession Act, 1925
- (2) The Medical termination of Pregnancy Act, 1971
- (3) The Indian Divorce Act, 1869
- (4) The Code of Criminal Procedure, 1973 (section relevant to Maintenance)
- (5) The Pre-natal Diagnostic Techniques (Regulation & Prevention of Misuse) Act, 1994
- (6) The Indian Evidence Act, 1872
- (7) The Marriage Laws (Amendment) Act, 2001

Further, Bills for amending the following Acts have been introduced in the Parliament:—

- (1) Child Marriage Restraint Act, 1929
- (2) Hindu Succession Act, 1956

Fast Track Courts

*11. PROF. ALKA BALRAM KSHATRIYA:
DR. T. SUBBARAMI REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

†Original notice of the question was received in Hindi.